
Saroj Devi Vs State Of Uttar Pradesh And Others

Writ - C No. 22369 Of 2009

Court: Allahabad High Court

Date of Decision: April 19, 2019

Acts Referred:

Limitation Act, 1963 " Article 137#Uttar Pradesh Zamindari Abolition And Land Reforms Rules, 1952 " Rule 338#Uttar Pradesh Zamindari Abolition And Land Reforms Act, 1950 " Section 122B(4F), 198, 198(2), 198(4), 198(6), 341

Hon'ble Judges: Siddhartha Varma, J

Bench: Single Bench

Advocate: Rajiv Kumar Saini, Vijay Kumar Dwivedi, Vishal Khandelwal, M.N. Singh, S.C., V.K. Singh

Final Decision: Allowed

Judgement